

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (S-W)
DWARKA COURTS, NEW DELHI**

ORDER

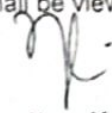
In terms of the directions issued at note no. 3 of Order No. 71/DHC/Gaz/G-7/VI.E.2(a)/2020 dated 18.11.2020 of the Hon'ble High Court of Delhi, New Delhi, the cases U/s 138 NI Act (except those fixed for Order/Judgment) pending before the Transferor Court (as mentioned in Column No. 1) are hereby withdrawn and allocated to the two newly created Courts of MM (NI Act), South-West District, Dwarka Courts (as mentioned in Column No. 2), according to the schedule (as mentioned in Column No. 3) w.e.f 26.11.2020, for disposal in accordance with law.

Name of the Transferor Court (Column No. 1)	Name of the Transferee Court (Column No. 2)	Cases Transferred (Column No. 3)
Sh. Mridul Gupta, MM (MCD)	Ms. Shikha Chahal, MM (NI Act)-09	On all odd dates, the cases pending at/upto the stage of Notice/Charge (as reflecting in the Cause List of that date) shall be transferred.
Sh. Vinik Jain, MM (NI Act)-03		
Ms. Anuradha Sonkar, MM (NI Act)-08		
Sh. Abhinav Ahlavat, MM (NI Act)-02		
Ms. Deeksha Sethi, MM (NI Act)-06		
Ms. Divya Arora, MM (NI Act)-01	Ms. Jyoti Nain, MM (NI Act)-10	On all even dates, the cases pending beyond the stage of Notice/Charge (as reflecting in the Cause List of that date) shall be transferred.
Sh. Harshal Negi, MM (NI Act)-05		
Sh. Rahul Jain, MM (NI Act)-04		
Sh. Kapil Gupta, MM (NI Act)-07		

Note:

1. This order is only with respect to the cases U/s 138 NI Act, pending before the Transferor Courts, as on 26.11.2020 and is not applicable on the fresh cases instituted and allocated on or after 26.11.2020.
2. The Ahlmads/Asstt. Ahlmads of the Transferor Courts are directed to send the transferred case files, complete in all respect, to the Transferee Courts, well in advance and also to display a copy of this order on the Notice Board of their respective Courts for information of the concerned Advocates/Parties.
3. As and when the pendency of cases before any of the Courts reaches 6,000 mark, an intimation to this effect shall be sent to this Office, so that the pendency position before all the Courts may be reviewed and necessary instructions, if any, be issued.
4. The Ahlmads/Asstt. Ahlmads of the concerned Courts will keep proper track about movement of cases, by updation of the cases on the server.

Non-compliance of the order by any concerned official shall be viewed seriously.



(Narottam Kaushal)
Principal District & Sessions Judge(S-W)
Dwarka Courts, New Delhi

No. 22124-22145 /Transfer/NI Act/Judl./DWK/2020

Dated: 25.11.2020

Copy forwarded for information to:

1. The Registrar General, Hon'ble High Court of Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The concerned Judicial Officers.
4. PS to the undersigned
5. The Branch Incharge, R&I Branch, Dwarka Courts for uploading the above Order on Layers.
6. The Sr. AO(J)/Branch Incharge, Facilitation Centre, Nazarat Branch, Computer Branch/Server Room, Dwarka Courts.
7. O/o CMM (SW), Dwarka Courts.
8. The Website Committee, Hindi & English, Tis Hazari Courts.
9. The President/Hony. Secretary, DCBA, Dwarka Courts.
10. Notice Board.


Principal District & Sessions Judge(S-W)
Dwarka Courts, New Delhi